

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No.65/TT/2012

Date: 5.11.2012

To
The General Manager (Electrical)
Orissa Power Transmission Corporation Limited,
Janpath, Bhubaneswar-751 022

Subject: Application for determination of tariff in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for inclusion of Transmission assets in computation of point of connection transmission charges and losses under the Central Electricity Regulatory Commission (sharing of Inter-State Transmission charges and losses) Regulations, 2010

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 5.12.2012:-

- (a) Information as per prescribed Tariff Forms for all individual assets for which tariff is claimed as per the 2009 Tariff Regulations;
- (b) Auditor's certificate for Gross block as on commissioning of assets and cumulative depreciation and cumulative normative loan paid up to 31.3.2012, opening gross block as on 1.4.2012;
- (c) Debt, Equity and cumulative depreciation admitted by the State Commission or Government as on 31.3.2012 along with supporting documents;
- (d) Whether the tariff of assets covered in petition are separated and excluded from State Transmission Tariff? If it is separated, the date from which the tariff of above mentioned lines and bays has been excluded from State Transmission Tariff or anticipated date from which it is planned to exclude along with supporting documents like Board Resolution, intimation to State Commission etc.;
- (e) Details of the transmission tariff claimed/determined for FY 11-12 and previous years from the date of commissioning by the respective State Commission;
- (f) The nature of the funding of the assets, the actual debt and equity considered towards the transmission assets as on Commissioning date, as on transfer of assets due to reorganization of SEB and as on 1.4.2012 (from which tariff claimed) along with supporting documents;

(g) Interest Rate considered for computation of Interest on working capital along with documentary proof (like SBI base rate, PLR etc. as applicable).

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)